

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No.100/(MAH)/2014

CORAM:

Present:

SHRI M. K. SHRAWAT  
MEMBER (J)

SHRI RAVIKUMAR DURAISAMY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 24.07.2017

NAME OF THE PARTIES: Smt. Vatsalabai P. Shinde

V/s.

M/s. Inventa Electro Systems (Nashik) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

5. D.G. DHANURE Advocate  
for Res no. 1 to 3  
J.P. SHINDE  
**ORDER**  
**T.C.P. No. 100/397-398/CLB/MB/MAH/2014**

1. The Petitioner in person is present.
2. From the side of the Respondent the Learned Representative is present.
3. The Petitioner has stated that there is hope of "Settlement" and negotiations are in progress. Seeking one month's time.
4. After having consultation with the Respondents Counsel one month's time is awarded and directed to revert back on the next date of hearing.
5. Now the matter is adjourned to **6<sup>th</sup> September, 2017.**

Sd/-

**Ravikumar Duraisamy**  
**Member (Technical)**  
**Dated : 24.07.2017.**

Sd/-

**M.K. Shrawat**  
**Member (Judicial)**